

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

10. COMP.APPL/451(MB)2023
IN
C.A.(CAA)/165(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.11.2023**

Name of the Party: Techindia Nirman Limited

Section 230(1) of Companies Act, 2013, Rule 11 of NCLT Rules, 2016

ORDER

1. Mr. Ahmed Chunawala, Ld. Counsel for the Applicant present.
2. **CA-451/2023**: This is an Application filed under Rule 11 of NCLT Rules, 2016 by the Applicant seeking to withdrawal of the present Company Application.
3. Ld. Counsel for the Applicant seeks to withdrawal of the present Company Application. Permitted.
4. At the request made by the Applicant, C.A.(CAA)/165(MB)2023 is **dismissed** as withdrawn.
5. The Application i.e. CA-451/2023 is accordingly disposed of.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)